Directorate General of Foreign Trade <u>Udyog Bhawan</u> DES-V Section

Minutes of NC-V meeting held on 14.03.2013

The meeting No.49/AM-13 for the licensing year 2012-13 to consider the cases under Duty Exemption Schemes (Chapter-4) was held on 14.03.2013 in Room No.11 of DGFT under the Chairmanship of Shri K.C. Rout, Addl. DGFT. The following officers were present:-

S.No.	Name of the representatives and their designation	Department
1.	Shri V.K. Kohli, Deputy Director	R.O. TC, Noida
2.	Shri Nand Lal, Sr. D.O.	DIPP
3.	Shri K.C. Meena, Dy. DGFT	DGFT
4.	Shri Kuldeep Singh, Assistant Director	MSME
5.	Shri P.P. Pasricha, F.T.D.O.	DGFT

The agenda for meeting No.49/AM-13 dated 14.03.2013 was taken up for discussion and the decision taken in respect of each case is enumerated below:-

MEETING NUMBER : 49/84-ALC3/2012 MEETING DATE : 14.03.2013

		1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1	Meet No/Date:49/84-ALC3/2012 14.03.2013	Status: Rejected
1	HQ File :01/84/050/00387/AM13/	RLA File :09/24/040/00377/AM13/	Lic.No/Date:0910054340 19.11.2012	Reject
Decision: The Committee considered the case as per agenda alongwith other relevant papers				at applicant firm

has not submitted requisite information/details called for vide DC(MSME)'s letter dated 15.2.2013 so far. In view of above, the Committee was unable to finalise the norms and constrained to reject the case.

RLA may take suitable consequential action accordingly.

Case No.:21/43/84-ALC3/2012	Party Name: LOYAL TEXTILE MILLS LTD	14.02.2012	Status: Approved
HQ File :01/84/050/00407/AM13/		Lic.No/Date:3510039797 07.12.2012	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee as per justification furnished by the applicant firm and after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	Outer Jacket (Sprint 99/A), mill made industrial work wear woven garments made out of 100% Polyester SOS HV PU coated dyed fabric, GSM-150 and 100% Polyester Tafetta fabric, GSM-60	2000 Nos.	100% Polyester SOS HV PU coated dyed fabric, GSM-150 100% Polyester Tafetta fabric, GSM-60 Reflective Band Sealing tape Breathable Eyelet 17mm Snaps Cord Eyelet with washer Furnace Oil	
				policy

The GSM should match in both import and export.

Case No.:23/43/84-ALC3/2012	Party Name: LOYAL TEXTILE MILLS LTD	14.02.2012	Status: Approved
HQ File :01/84/050/00409/AM13/		Lic.No/Date:3510039796 07.12.2012	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee as per justification furnished by the applicant firm and after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	Inner Jacket (Veloce 98/A),	2000 Nos.	100% Polyester MAD 010	359.000 Kgs.
	mill made industrial workwear		security dyed fabric, GSM-110	
	woven garments made out of		100% Polyester Tafetta fabric,	346.000 Kgs.
	100% Polyester MAD 010		GSM-60	
	security dyed fabric, GSM-		Knitted sweat absorber fabric	126.000 Kgs.
	110 and 100% Polyester		3M thinsulate, GSM-150	273.000 Kgs.
	Tafetta fabric, GSM-60		Reflective Band	280.00 Sq.
	quilted with 3M thinsulate,			meter
	GSM-150		Furnace Oil	As per fuel
				policy

The GSM should match in both import and export.

Case No.:2/41/84-ALC3/2012	Party Name: RELIANCE INDUSTRIES	Meet No/Date:49/84-ALC3/2012	Status:
	LTD.	14.03.2013	Deferred

	HQ File :01/84/050/00376/AM13/	RLA File :03/95/040/00620/AM13/	Lic.No/Date:0310717119	Defer Date:
4			13.12.2012	11.04.2013

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the requisite comments are still awaited from Department of Chemical & Petro-Chemical, Ministry of Chemical & Fertilizers in the matter. Therefore, the Committee has decided to await the same and defer the case for re-listing on 11.04.2013.

	Case No.:1/41/84-ALC3/2012	Party Name: RELIANCE INDUSTRIES LTD.	Meet No/Date:49/84-ALC3/2012 14.03.2013	Status: Deferred
5	HQ File :01/84/050/00375/AM13/		Lic.No/Date:0310717384 17.12.2012	Defer Date: 11.04.2013

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the requisite comments are still awaited from Department of Chemical & Petro-Chemical, Ministry of Chemical & Fertilizers in the matter. Therefore, the Committee has decided to await the same and defer the case for re-listing on 11.04.2013.

	Case No.:4/41/84-ALC3/2012	1	Meet No/Date:49/84-ALC3/2012 14.03.2013	Status: Deferred
6	HQ File :01/84/050/00378/AM13/		Lic.No/Date:0310717372 17.12.2012	Defer Date: 11.04.2013

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the requisite comments are still awaited from Department of Chemical & Petro-Chemical, Ministry of Chemical & Fertilizers in the matter. Therefore, the Committee has decided to await the same and defer the case for re-listing on 11.04.2013.

II	Party Name: JAMES WALKER INMARCO INDUSTRIES PVT. LTD.,	Meet No/Date:49/84-ALC3/2012 14.03.2013	Status: Rejected
HQ File :01/84/050/00427/AM13/	RLA File :03/94/040/00783/AM13/	Lic.No/Date:0310717396 17.12.2012	Reject

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that ITC (HS) of export and import product mentioned by applicant firm does not match with the ITC(HS) code indicated in the ITC (HS) Classification of Export and Import Items, 2012. In view of above, the Committee was unable to finalise the norms and constrained to reject the case.

The R.A. should ensure that the application should be in proper ITC (HS) Code.

	Case No.:3/41/84-ALC3/2012			Status: Deferred
8	HQ File :01/84/050/00377/AM13/		Lic.No/Date:0310717630 19.12.2012	Defer Date: 11.04.2013

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the requisite comments are still awaited from Department of Chemical & Petro-Chemical, Ministry of Chemical & Fertilizers in the matter. Therefore, the Committee has decided to await the same and defer the case for re-listing on 11.04.2013.

Case No.:4/45/84-ALC3		Party Name: JAMES WALKER INMARCO INDUSTRIES PVT. LTD.,	Meet No/Date:49/84-ALC3/2012 14.03.2013	Status: Rejected
HQ File :01/84/050/00426	6/AM13/		Lic.No/Date:0310717760 20.12.2012	Reject

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that ITC (HS) of export and import product mentioned by applicant firm does not match with the ITC(HS) code indicated in the ITC (HS) Classification of Export and Import Items, 2012. In view of above, the Committee was unable to finalise the norms and constrained to reject the case.

The R.A. should ensure that the application should be in proper ITC (HS) Code.

	Case No.:6/45/84-ALC3/2012	Party Name: BRIGHT CHOICE OVERSEAS	Meet No/Date:49/84-ALC3/2012 14.03.2013	Status: Deferred
	HQ File :01/84/050/00428/AM13/			Defer Date: 04.04.2013
10	D •• TI O '4 '1 1	4 1 1 4 4	1 4 1.1 1.1	1 1 C

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not submitted measurement chart of each export product in their e-mail dated 12th March, 2013 in support of their proposal. Accordingly, the Committee after deliberations decided to ask the applicant firm to make available the above information/details for consideration of the proposal. The case stands for re-listing on 04.04.2013.

	Party Name: VIOLET APPARELS PRIVATE LIMITED		Status: Deferred
HQ File :01/84/050/00398/AM13/		Lic.No/Date:0510341894 28.12.2012	Defer Date: 11.04.2013

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the requisite information/details are still awaited from the applicant firm to consider the proposal. Therefore, the Committee has decided to await the same and defer the case for re-listing on 11.04.2013.

	Case No.:32/43/84-ALC3/2012		Meet No/Date:49/84-ALC3/2012 14.03.2013	Status: Deferred
12	HQ File :01/84/050/00418/AM13/		Lic.No/Date:0310719624 07.01.2013	Defer Date: 11.04.2013

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the requisite comments are still awaited from Department of Chemical & Petro-Chemical, Ministry of Chemical & Fertilizers in the matter. Therefore, the Committee has decided to await the same and defer the case for re-listing on 11.04.2013.

Case No.:2/49/84-ALC3/2012	Party Name: INDIA FASHIONS LTD.	Meet No/Date:49/84-ALC3/2012	Status:
		14.03.2013	Approved

	HQ File :01/8	84/050/00465/AM13/	A File :03/94/040/008	08/AM13/ Lic.No/14.01.20	Date:0310720564		
13	submitted	The Committee considered the in this case. Accordingly, Contailed below:-		•	• •		<u> </u>
	S.No.	Export Product	Export Quantity	Import item	Quantity allowed		
	1.	Knitted Sweaters made of 95 Cotton 5% Wool (Net weigh 1891 Kgs.)		Yarn 95% Cotton 5 Wool, 2/32mm	1929.00 (including wastage)	Kgs.	
	The R.A.	shall be advised to take necess	ary action subject	to compliance of other us	ual conditions.		

	Case No.:1/49/84-ALC3/2012		Party Name: A TEX HOME COLLECTION,		Meet No/Date:49/84-ALC3/2012 14.03.2013		Status: Approved		
	HQ File :01/84/050/00464/AM13/				Lic.No/Date:3210060859 19.02.2013				
Decision: The Committee considered the case as per agenda submitted in this case. Accordingly, Committee after deliberation case as detailed below:-					•		* *		<u> </u>
	S.No.	Export Product		Export Quantity	Import item		Quantity allow	ed	
	Linen Pouch Cover dyed (65 cms. X 18 cms.) made of linen grey fabric pouches The R.A. shall be advised to take necessary		linen	33,281 Nos.	Meters width) 4% wastag		meter(including 4% wastage)	Sq.	
	THE K.A.	. Shall be advised to take neces	55a1 y	action subject	to compliance of c	Juici usua	i Conditions.		

	Party Name: ASHUTOSH FIBER PVT. LTD.	14.03.2013	Status: Approved
HQ File :01/84/050/00466/AM13/		Lic.No/Date:0810119073 06.03.2013	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee deliberations decided to ratify Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity allowed
		Quantity		
1.	Tex Yarn containing Mod	30,048.177	Mod Acrylic fiber	8125.000 Kgs.
	Acrylic fiber – 7812.50 Kgs.	Kgs.		(including 4%
	(26%), Para Aramid fiber –			wastage)
	11,718.75 Kgs. (39%) and		Para Aramid fiber	12,187.000 Kgs.
	Stainless Steel wire -10,500			(including 4%
	Kgs. (35%)			wastage)
			Stainless Steel wire	10,552.000 Kgs.
				(including $\frac{1}{2}\%$
				wastage)

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

MANUAL AGENDA CASE

- (16)

\	10)		
	Case No.782	M/s Achiever Apparels Pvt. Ltd., New Delhi	
	NC 49/AM-13, dt. 14.03.2013	File No.01/84/50/293/AM-13/DES-V	
	Ratification of input output norms in respect of Advance Authorization No.0510334675 dated		
	13.09.2012.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME)

for their examination and comments. It was decided to defer the case for re-listing on 04.04.2013.

(17)

Case No.783	M/s Faze Three Exports, Mumbai
NC 49/AM-13, dt. 14.03.2013	File No.01/84/50/804/AM-06/DES-V, No.01/84/50/820/AM-06/DES-V, No.01/84/162/122/AM-08/DES-V and No.01/84/50/23/AM-07/DES-V

Ratification of input output Norms in respect of Advance Authorization No.0310373227 dated 24.03.2006, 0310372017 dated 17.03. 2006, 0310425137 dated 30.03.2007 and 0310376683 dated 20.04.2006.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee as per sample of the export product provided by the applicant firm and after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their e-mail dated 19.03.2013 as detailed below:-

Licence No.0310373227 dated 24.3.2006

S.No.	Export Product	Export	Import item	Quantity allowed
		Quantity		
1.	64% Cotton 21% Viscose 15%	27,500	55% Viscose 45%	31,625 Meter
	Polyester Velvet Burnout Throws,	Meters	Polyester Velvet Burnout	(including 15%
	Face: 55% Viscose 45% Polyester	(15,329	fabric, GSM-150+/-10%,	wastage)
	Velvet Burnout fabric, GSM-150+/-	pcs.)	width-52"	
	10%, Back: 100% Cotton Velvet			
	fabric, size-50"X60" per piece			

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Licence No.0310376683 dated 20.4.2006

S.No.	Export Product	Export	Import item	Quantity allowed
		Quantity		
1.	64% Cotton 21% Rayon 15%	2,28,800	55% Rayon 45%	2,63,120 Meter
	Polyester Velvet Burnout Throws,	Meters	Polyester Velvet Burnout	(including 15%
	Face: 55% Rayon 45% Polyester	(1,50,118	fabric, GSM-150+/-10%,	wastage)
	Velvet Burnout fabric, GSM-150+/-	pcs.)	width-54"	
	10%, Back: 100% Cotton Velvet			
	fabric, size-50"X60" per piece			

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Licence No.0310372017 dated 17.3.2006

S.No.	Export Product	Export	Import item	Quantity allowed
		Quantity		
1.	Rugs 70% Nylon 30% Cotton woven rugs with latex backing, Size-152.40cms.X213.36cms (3.25 sq. meter per piece)		100% Nylon yarn 1200 DTEX/136FIL X2 (2400DTEX/ 272FIL)(S140 TPM) straight heat set in semi dull (SD)	3864 Kgs.
			100% Nylon yarn 4200 DTEX/272FIL X2 (8400DTEX/ 544FIL)(S120 TPM) straight heat set in full dull (FD)	17,602 Kgs.

(18)

Case No.784	M/s VBL Innovations Pvt. Ltd., Bangalore				
NC 49/AM-13, dt. 14.03.2013	File No.01/84/162/571/AM-13/DES-V				
Ratification of input output norms in respect of Advance Authorization No.0710092717 dated					
24.12.2012.					

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity allowed	
		Quantity			
1.	Leather Watch Straps	1,30,000 Nos.	Rivets	19,50,000 Nos.	
The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.					

<u>(19)</u>

Case No.785	M/s Maccaferri Environmental Solutions Pvt. Ltd., Pune				
NC 49/AM-13, dt. 14.03.2013	File No.01/84/162/489/AM-13/DES-V				
Ratification of input output norms in respect of Advance Authorization No.3110038032 dated					
06.04.2009.					

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the requisite information/details are still awaited from the applicant firm to consider the proposal. Therefore, the Committee has decided to await the same and defer the case for re-listing on 04.04.2013.

(20)

Case No.786	M/s Surgeine Healthcare India Pvt. Ltd., New Delhi			
NC 49/AM-13, dt. 14.03.2013	File No.01/84/162/511/AM-13/DES-V			
Ratification of input output norms against Advance Authorization No.0510337525 dated 19.10.2012.				

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC(MSME). It was decided to await the same and defer the case for re-listing on 21.03.2013.

(21)

Case No.787	M/s C.I.L. Textiles Pvt. Ltd., Indore				
NC 49/AM-13, dt. 14.03.2013	File No.01/84/50/316/AM-12/DES-V				
Ratification of input output norms against Advance Authorization No.1110026261 dated 28.11.2012.					

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DIPP conveyed vide their O. M. No. Nil, dated 12.03.2013 as detailed below:-

S.No.	Export Product	Export	Import item	Quantity allowed
		Quantity		
1.	Stretched Canvas – wooden	13,50,000	Paulownia Wood Frame	1849 Cubic Metre
	frame containing Paulownia	Nos.	Relevant Cord	Net + 1%
	Wood Frame-1830.7 Cubic		Titanium Dioxide	8156.4 Kgs.
	Metre, Titanium Dioxide-		Staple Pins	Net to net
	7768 Kgs., Cord & Staple		Shrink-wrap film	As per packaging
	Pins.			policy

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(22)

Case No.788	M/s Elegant Overseas				
NC 49/AM-13, dt. 14.03.2013	File No.01/84/50/277/AM-13/DES-V				
Ratification of Input Output Norms against Advance Authorization No.0510335122 dated 18.09.2012.					

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	Readymade Garment – Ladies knitted	75,000	Cotton/Nylon/Greige	33,160 Sq.
	lace top, content: Shell- Rayon, Lace-	Nos.	Lace fabric	meter
	Cotton/Nylon/Rayon			
2.	Readymade Garment – Ladies knitted	1,00,000	Rayon/Lurex Greige	Net to net
	lace overlay tank top, content: Shell-	Nos.	Lace pattern form	
	Cotton/Modal, Lace- Rayon/Lurex			
3.	Readymade Garment – Ladies knitted	1,00,000	Cotton Greige Lace	Net to net
	lace front top, content: Shell-	Nos.	pattern form, one front +	
	Cotton/Modal, Lace- Cotton		two sleeves	

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(23)

Case No.789	M/s Chelsea Mills, New Delhi			
NC 49/AM-13, dt. 14.03.2013	File No.01/84/171/47/AM-13/DES-V			
Fixation of ad-hoc norms under Annual Advance Authorization No.0510323823 dated 02.05.2012.				

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O.No.37(5)/127/2012-13/Hosy., dated 13.03.2013 as detailed below:-

S.No.	Export Product	Export	Import item	Quantity allowed
		Quantity		
1.	Girls Tiered Dress made of	5366 Nos.	100% Cotton denim fabric,	2.47 Sq. meter per
	100% Cotton denim fabric,		GSM-155+/-10%	piece
	GSM-155+/-10%, Style:		Sensor Tags	1 piece per piece
	426944/370668			
2.	Infants Dress with diaper made	8200 Nos.	100% Cotton denim fabric,	0.99 Sq. meter per
	of 100% Cotton denim fabric,		GSM-155+/-10%	piece
	GSM-155+/-10%, Style:			

	416967/349269			
3.	Infants Ruffle Overall	16,680	100% Cotton denim fabric,	1.07 Sq. meter per
	Shorty/Romper made of 100%	Nos.	GSM-180+/-10%	piece
	Cotton denim fabric, GSM-		Snap Button	5 set per piece
	180+/-10%, Style:		Elastic	1.30 Meter per
	377635/310964			piece
4.	Infants Overall Top made of	5980 Nos.	100% Cotton denim fabric,	1.10 Sq. meter per
	100% Cotton denim fabric,		GSM-180+/-10%	piece
	GSM-180+/-10%, Style:		Snap Fastners	7 set per piece
	416921/349239		Elastic	0.95 Meter per
				piece
			Sensor Tags	1 piece per piece

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(24)

Ì	Case No.790	M/s Kabadi Shankarsa & Co., Bangalore	
	NC 49/AM-13, dt. 14.03.2013	File No.01/84/50/423/AM-12/DES-V	
Ī	Fixation of ad-hoc Norms in respect of Advance Authorization No.0710086001 dated 03.02.2012.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity allowed	
		Quantity			
1.	Polyester Hollow conjugated	40,910 Kgs.	Polyester Hollow	1.02 Kgs. per Kg. of	
	fiber filled cushions made in		conjugated fiber	Polyester Hollow	
	100% Polyester fabric			conjugated fiber	

(25)

Case No.791	M/s Tets N Rai International, New Delhi	
NC 49/AM-13, dt. 14.03.2013	File No.01/84/171/055/AM-13/DES-V	
Ratification of input output Norms in respect of Annual Advance Authorization No. 0510335273 dated		
20.09.2012.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not provided CAD/CAM, measurement chart of each export item in support of their proposal. Accordingly, the Committee after deliberations decided to ask the applicant firm to make available the above information/details for consideration of the proposal. The case stands for re-listing on 11.04.2013.

(26)

Case No.792	M/s S.L. Bhanthia Textile Industries Pvt. Ltd., Surat	
NC 49/AM-13, dt. 14.03.2013	File No.01/84/50/283/AM-13/DES-V	
Ratification of input output norms against Advance Authorization No.5210038907 dated 28.08.2012		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 11.04.2013.

(27)

Case No.793	M/s Shri Lakshmi Defence Solutions Ltd., Kanpur	
NC 49/AM-13, dt. 14.03.2013	File No.01/84/50/99/AM-13/DES-V	
Ratification of input output norms against Advance Authorization No.0610027047 dated 14.05.2012		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that CAD submitted by applicant firm have not specification i.e. length, width & efficiency of export product. Accordingly, the Committee after deliberations decided to ask the applicant firm to make available the specification of CAD and measurement chart of export items for consideration of the proposal. The case stands for re-listing on 11.04.2013.

(28)

Case No.794	M/s Niyaz Apparels, Chennai
NC 49/AM-13, dt. 14.03.2013	File No.01/84/50/24/AM-03/DES-V

Re-fixation of input output norms against Advance Authorization No.0410025125 dated 03.04.2002

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not given proper justification of higher requirement of fabric in support of their proposal. Therefore, the Committee after deliberations has decided to maintain status quo in this case.

(29)

Case No.795	M/s Anand International, Gurgaon	
NC 49/AM-13, dt. 14.03.2013	File No.01/84/50/162/AM-03/DES-V	
Amendment in fixation of norms against Advance Authorization No.0510056970 dated 16.04.2002.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and noted the request of applicant firm for correction of typing mistake made in the decision of NC meeting held on 06.09.2002. The Committee after deliberations decided to correct the mistake and the requirement of fabric may be read as under:-

- **i**) 100% Cotton Batiste construction 90X88, 60X60S, = 0.128 Sq. meter per piece Width 43/44", GSM-72.5+/-10%
- 100% Cotton Plain Mercerized dyed ground fast ii) = 0.533 Sq. meter per piece Colour, overprint micro sand finish, tumble dry 3% width 58/59", GSM-128+/-10%

(30)

Case No.796	M/s Birdy Exports, Bangalore	
NC 49/AM-13, dt. 14.03.2013	File No.01/84/162/564/AM-13/DES-V	
Fixation of ad-hoc norms against Annual Advance Authorization No.0710091643 dated 31.10.2012		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity allowed
		Quantity		
1.	Gents Jacket with	1 pc.	67% Cotton 33% Polyester fabrics, GSM-	4.97 Sq. meter
	hood and multi		270+/-10%, width-150 cms.	per piece

pockets, Style	100% Polyester fabric, GSM-215+/-10%,	0.61	Sq.	meter
No.T-4 Jackets	width-152 cms.	per pi	ece	
	65% Cotton 35% Polyester mesh fabric,	0.09	Sq.	meter
	GSM-132+/-10%, width-132 cms.	per pi	ece	

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(31)

Ì	Case No.797	M/s Reliance Industries Ltd., Mumbai	
	NC 49/AM-13, dt. 14.03.2013	File No.01/84/162/513/AM-13/DES-V	
	Ratification of input output norms against Advance Authorization No.0310716369 dated 05.12.2012		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the requisite comments are still awaited from Department of Chemical & Petro-Chemical, Ministry of Chemical & Fertilizers in the matter. Therefore, the Committee has decided to await the same and defer the case for re-listing on 04.04.2013.

(32)

Case No.798	M/s Reliance Industries Ltd., Mumbai
NC 49/AM-13, dt. 14.03.2013	File No.01/84/162/514/AM-13/DES-V
Ratification of input output norms against Advance Authorization No.0310715379 dated 21.11.2012	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to inform the applicant firm that the proposal is being examined in consultation with Department of Chemicals & Petro-Chemicals, Ministry of Chemicals & Fertilizers. As and when the decision will be taken, will be informed to the applicant firm and R.A., Mumbai. The case stands for relisting on 11.04.2013.

(33)

Case No.799	M/s Gaurav International, Gurgaon
NC 49/AM-13, dt. 14.03.2013	File No.01/84/50/269/AM-13/DES-V
Ratification of input output norms against Advance Authorization No.0510335094 dated 18.09.2012	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to re-fix the ad-hoc norms against the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity allowed
		Quantity		
1.	Ladies Top made of 100% Silk	940 Nos.	100% Silk dyed woven	2.25 Sq. meter
	dyed woven fabric, GSM-60+/-		fabric, GSM-60+/-10%	per piece
	10%, Style No.00401706 KIKI			
2.	Ladies Top made of 100% Silk	1000 Nos.	100% Silk dyed woven	2.82 Sq. meter
	dyed woven fabric, GSM-60+/-		fabric, GSM-60+/-10%	per piece
	10%, Style No.00401680			
	KEELEY			
3.	Ladies Blouse made of 100%	1310 Nos.	100% Silk dyed woven	1.68 Sq. meter
	Silk dyed woven fabric, GSM-		fabric, GSM-60+/-10%	per piece
	60+/-10%, Style No.00401790			
	Wendy			

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(34)

Case No.800	M/s Chiripal Industries Ltd., Ahmedabad
NC 49/AM-13, dt. 14.03.2013	File No.01/84/50/280/AM-13/DES-V
Ratification of input output norms against Advance Authorization No.0810115374 dated 25.09.2012.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the applicant firm

has not furnished the requisite information i.e. weight of base fabric, weight of flock fabrics in KG. term, manufacturing process of export product, stage-wise and calculation sheet in support of their proposal. In view of above, the Committee after deliberation, decided to maintain status quo in this case.

(35)

Case No.801	M/s Chiripal Industries Ltd., Ahmedabad
NC 49/AM-13, dt. 14.03.2013	File No.01/84/50/281/AM-13/DES-V
Ratification of input output norms against Advance Authorization No.0810115375 dated 25.09.2012.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the applicant firm has not furnished the requisite information i.e. weight of base fabric, weight of flock fabrics in KG. term, manufacturing process of export product, stage-wise and calculation sheet in support of their proposal. In view of above, the Committee after deliberation, decided to maintain status quo in this case.

(36)

Case No.802	M/s Chiripal Industries Ltd., Ahmedabad
NC 49/AM-13, dt. 14.03.2013	File No.01/84/50/300/AM-13/DES-V
Ratification of input output norms against Advance Authorization No.0810114745 dated 31.08.2012.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the applicant firm has not furnished the requisite information i.e. weight of base fabric, weight of flock fabrics in KG. term, manufacturing process of export product, stage-wise and calculation sheet in support of their proposal. In view of above, the Committee after deliberation, decided to maintain status quo in this case.

(37)

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	Case No.803	M/s Alpine Apparels Pvt. Ltd., Faridabad
	NC 49/AM-13, dt. 147.03.2013	File No.01/84/162/510/AM-13/DES-V
	Fixation of ad-hoc norms under Annual Advance Authorization No.0510342057 dated 31.12.2012	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Mr. Sanjay Leekha, Managing Director, M/s Alpine Apparels Pvt. Ltd., Faridabad on behalf of the firm. Mr. Sanjay Leekha presented the samples and explained the details of the case before the Committee. After hearing the details of the case, the Committee, after deliberations,

suggested the representative (s) of the applicant firm to apply for Advance Authorization. As the export items does not appearing in the SION, modify the application indicating the quantity and description of export and import product for consideration of the Norms Committee.

RLA may take suitable consequential action accordingly.

(38)

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Case No.804	M/s Gulati Export House, Gurgaon
NC 49/AM-13, dt. 14.03.2013	File No.01/84/50/740/AM-06/DES-V
Ratification of input output norms in respect of Advance Authorization No.0510176608 dated	
17.02.2006.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 11.04.2013.

(39)

Case No.805	M/s Gulati Export House, Gurgaon
NC 49/AM-13, dt. 14.03.2013	File No.01/84/50/132/AM-07/DES-V
Ratification of input output norms in respect of Advance Authorization No.0510184161 dated	
09.06.2006.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 11.04.2013.
